

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 204/2018  
O.A. No. 4020/2017

New Delhi, this the 17<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Shri Vinod Kumar (Aged about 50 years)  
S/o Late Shri Dharam Singh  
Ex.UDC O/o Election, East Delhi,  
L.M. Bundh, Shashtri Nagar,  
New Delhi  
R/o H.No.3390, Bazar Delhi Gate,  
Delhi. .. Petitioner

(By Advocate: Shri A.K. Bhakt)

Versus

1. Shri Anshu Prakash  
The Chief Secretary,  
Govt. of NCT Delhi,  
Delhi Secretariat, IP Estate,  
New Delhi.
2. Shri G. Narender Kumar  
Joint Secretary,  
Department of Services,  
Govt. of NCT Delhi,  
Delhi Secretariat, IP Estate,  
New Delhi.
3. Shri Sandeep Dutta  
SDM (Elections),  
O/o Dy. Commissioner (East),  
Govt. of NCT of Delhi,  
L.M. Bundh, Shashtri Nagar,  
New Delhi.
4. Shri Bhagat Singh  
Account Officer (Admin)  
Principle Account Office,  
Govt. of NCT of Delhi,

‘A’ Block, Vikas Bhawan,  
New Delhi.

.. Respondents

(By Advocate: Shri R.N. Singh)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, the learned counsel for the respondents, while producing a speaking order dated 10.05.2018, submits that they have fully complied with the orders of this Tribunal and, accordingly, prays for dismissal of the CP.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, if he is still aggrieved by the orders now passed by the respondents. No costs.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

/Jyoti /